

C O N T E N T S

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)
No. 22, Monday, April 22, 2013/Vaisakha 02, 1935(Saka)**

S U B J E C T	P A G E S
OBITUARY REFERENCES	2-3
REFERENCES BY THE SPEAKER	
(i)Horrific incident of Gangrape in Delhi	4
(ii)World Earth Day and congratulations to Ms. Rahi Sarnobat for winning gold medal in pistol event of the world cup	480
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos.381 to 400	6-77
Unstarred Question Nos.4366 to 4595	78-478

* Due to continuous interruptions in the House Starred Questions could not taken up for oral answers. Therefore,these Starred Questions were treated as Unstarred Questions

PAPERS LAID ON THE TABLE	481-494
STANDING COMMITTEE ON FINANCE	
67 th to 71 st Reports	495
STANDING COMMITTEE ON RAILWAYS	
17 th to 20 th Reports	496
STATEMENTS BY MINISTER	497-500
(i) Incident relating to rape of minor child in Delhi.	497-498
(ii) Bomb Blast at Bangalore.	499-500
Shri Sushilkumar Shinde	
ELECTION TO COMMITTEE	501
Indian Council of Medical Research	
GOVERNMENT BILLS- INTRODUCED	
(i) Biotechnology Regulatory Authority of India Bill, 2013	502-504
(ii) Regional Rural Banks (Amendment) Bill, 2013	505
MATTERS UNDER RULE 377	507-526
(i) Need to take welfare measures in the interests of fishermen community in Andhra Pradesh.	
Shri Rajaiah Siricilla	
	507-508
(ii) Need to establish an Agriculture University in Tiruvannamalai district in Tamil Nadu.	
Shri M. Krishnasswamy	
	509

- (iii) Need to include Bhojpuri language in the Eighth Schedule of the Constitution
Shri Jagdambika Pal 510
- (iv) Need to set up a Mini Passport Seva Kendra in Karimnagar, Andhra Pradesh.
Shri Ponnam Prabhakar 511
- (v) Need to take steps for inclusion of Veerashaiva/Linga Balijas community of Andhra Pradesh in the Central list of Other Backward Classes.
Shri Suresh Kumar Shetkar 512-513
- (vi) Need to upgrade Liquid Propulsion Systems Centre, Mahendragiri in Tamil Nadu as a separate Centre.
Shri S.S. Ramasubbu 514
- (vii) Need to review the recommendations of the Shyamla Gopinath Committee for Comprehensive Review of Mahila Pradhan Kshetriya Bachat Yojana.
Shri K.P. Dhanapalan 515
- (viii) Need to extend the time-limit for repayment of interest free agriculture loan by farmers.
Shri Ijyaraj Singh 516
- (ix) Need to develop places of religious and cultural importance in Santhal Pargana of Jharkhand as tourist destinations.
Shri Nishikant Dubey 517

- (x) Need to construct railway lines on Sardarsahar-Hanumangarh, Sikar-Norwa, Bhiwani-Loharu-Pilani-Churu, Churu-Taranagar-Nohar, Suratgarh-Sardarsahar-Taranagar-Sadulpur routes under North Western Railway.
- Shri Ram Singh Kaswan 518
- (xi) Need to set up a National Institute of Communicable Diseases in Ahmedabad, Gujarat.
- Dr. Kirit Premjibhai Solanki 518
- (xii) Need for inclusion of Sagar district of Madhya Pradesh under backward Regions Grant Fund Programme.
- Shri Bhoopendra Singh 519
- (xiii) Need to provide adequate compensation to farmers whose land has been acquired for Delhi-Howrah Freight Corridor Project in Fatehpur parliamentary constituency in Uttar Pradesh.
- Shri Rakesh Sachan 520
- (xiv) Need to provide adequate remuneration to sugarcane growers in Sitapur district of Uttar Pradesh.
- Shri Ashok Kumar Rawat 521
- (xv) Need to stop land erosion caused by the river Ganga in Danapur Sub-Division under Pataliputra Parliamentary Constituency, Bihar.
- Prof. Ranjan Prasad Yadav 522
- (xvi) Need to protect and conserve Thatte Nahar in Aurangabad district, Maharashtra.
- Shri Chandrakant Khaire 523

- (xvii) Need to address the problems being faced by tenant farmers in the country particularly in Andhra Pradesh.

Shri M. Venugopala Reddy

524-525

- (xviii) Need to ensure adequate supply of power in Bihar.

Shri Jagadanand Singh

526

ANNEXURE – I

Member-wise Index to Starred Questions

545

Member-wise Index to Unstarred Questions

546-551

ANNEXURE – II

Ministry-wise Index to Starred Questions

552

Ministry-wise Index to Unstarred Questions

553

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, April 22, 2013/Vaisakha 02, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: **Hon. Members**, I have to inform the House about the sad demise of Lady Margaret Thatcher, former Prime Minister of the United Kingdom, who passed away in London on 8 April, 2013. Lady Thatcher was an eminent leader of her country. We also remember her notable contributions to the evolution of relations between India and the United Kingdom. We offer her family and the people of the United Kingdom our heartfelt condolences.

Hon. Members, as you are aware, 74 persons reportedly lost their lives and many more were seriously injured when a residential building under construction collapsed in the Shil Phata area of Thane District of Maharashtra on 4 April, 2013.

Hon. Members, in another incident, 5 Indian soldiers, part of the peacekeeping force, escorting a United Nations convoy in South Sudan were killed in an ambush by Sudanese rebels on 9 April, 2013. Among those killed were Lieutenant Colonel Mahipal Singh, Naib Subedar Shiv Kumar Pal, Havildar Hira Lai, Havildar Bharat Sasmal and Sepoy Nand Kishore Joshi. The loss of lives of these gallant officers is very tragic and unfortunate.

Hon. Members, in yet another incident, 3 persons including an eight-year old child were killed and more than 170 injured in a bomb blast in Boston, USA on 15 April, 2013. In this moment of grief, we stand in solidarity with the United States and the American people. India and the United States share a common resolve to defeat terror and prevent the recurrence of such incidents.

Hon. Members, lives have been lost and properties damaged in Iran, and Pakistan due to recent earthquakes.

The loss of so many innocent lives in these tragedies is unfortunate and indeed very sad. I am sure the whole House will join me in expressing our heartfelt sympathy and concern for the families of those who lost their near and dear ones in these tragedies.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs

The Members then stood in silence for a short while.

11.02 hrs

REFERENCE BY THE SPEAKER

(i) Horrific incident of Gangrape in Delhi

MADAM SPEAKER: Hon. Members, even before the emotional turmoil over the December 16, 2012 incident in which a young girl was gang raped in moving bus in New Delhi had subsided, we are witness to another horrific incident of gang rape of a five year old child by senseless persons in Delhi. Though Parliament has recently passed a tougher legislation to prevent rapes, the evil has not abated and such incidents are still on the rise throughout the country.

Law alone cannot, however, prevent such incidents. A change in the attitude of people and society only will check such inhumane crimes against children and women. I am sure the House would join me in condemning this barbaric incident and pray to God for the speedy recovery of the child.

MADAM SPEAKER: Now, Question Hour.

... (*Interruptions*)

11.04 hrs

At this stage, Shri Ganesh Singh, Shri Kalyan Banerjee, Shri Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go in record.

(*Interruptions*) ... *

अध्यक्ष महोदया : आप सभी चर्चा कराना चाहते हैं।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00hrs

The Lok Sabha reassembled at Twelve of the clock.

(Madam Speaker in the Chair)

... (व्यवधान)

12.0 ½ hrs

At this stage Shri Kalyan Banerjee, Shri Ganesh Singh, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

12.02 hrs

REFERENCES BY THE SPEAKER

**World Earth Day and congratulations to Ms. Rahi Sarnobat
for winning gold medal in pistol event of the world cup**

MADAM SPEAKER : Hon'ble Members, Earth Day is being observed the world over today to generate awareness about the problems being faced by Planet Earth. The Earth is witnessing over-exploitation of its natural resources and global warming. As ravages of pollution and climate change manifest every day, mankind's fight for a clean environment assumes greater urgency. The indiscriminate use should be prevented and efforts should be made for the judicious utilization of natural resources so as to preserve the same for future generations. Let us, on this occasion, reiterate our pledge to protect our mother earth and nurture nature for a better tomorrow.

Hon'ble Members, I am sure all of you will join me in conveying our heartiest congratulations to Ms. Rahi Sarnobat for becoming the first Indian woman shooter to secure a gold medal in the 25 Metre Sports Pistol event of the International Shooting Sport Federation, World Cup on 5 April, 2013.

We convey our best wishes to Ms. Rahi Sarnobat for her future endeavours.

... (*Interruptions*)

12.03 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table.

Shri Kodikkunnil Suresh.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding adoption of new ILO Social Protection Floors Recommendation, 2012 (No. 202) adopted in the 101st Session of the International Labour Conference held in June, 2012.

(Placed in Library. See No. LT 8882/15/13)

... (*Interruptions*)

MADAM SPEAKER: Shrimati Jayanthi Natarajan – not present.

Item No. 5 - Shri Anand Sharma.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8883/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table a copy (Hindi and English versions) of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014.

(Placed in Library. See No. LT 8884/15/13)

... (*Interruptions*)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI):

On behalf of Shri Sarvey Satyanarayana, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O.2908(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
- (ii) S.O.2914(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (iii) S.O.2915(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in

- the State of Himachal Pradesh.
- (iv) S.O.2933(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
 - (v) S.O.2996(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
 - (vi) S.O. 96(E) and S.O. 97(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
 - (vii) S.O. 138(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
 - (viii) S.O. 3031(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
 - (ix) S.O. 2945(E) and S.O. 2961(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (including Jind Bypass) (Jind to Haryana/Punjab Border Section) in the State of Haryana.
 - (x) S.O. 102(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (including Jind bypass Section)

(Haryana/Punjab Border to Jind Section) in the State of Haryana.

- (xi) S.O. 111(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xii) S.O.3056(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xiii) S.O.2910(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xiv) S.O.2983(E) published in Gazette of India dated 22nd December, 2012, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xv) S.O.2935(E) published in Gazette of India dated 19th December, 2012, making certain amendments in the Notification No. S.O. 634(E) dated 25th March, 2011.
- (xvi) S.O.1348(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xvii) S.O.1336(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xviii) S.O.559(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8A (Samakhiyali-Gandhidham

Section) in the State of Gujarat.

- (xix) S.O.2546(E) published in Gazette of India dated 22nd October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xx) S.O.2784(E) published in Gazette of India dated 14th December, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.
- (xxi) S.O.2331(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O.2203(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxiii) S.O.128(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxiv) S.O.2390(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxv) S.O.536(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxvi) S.O.941(E) published in Gazette of India dated 30th April, 2012, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxvii) S.O.2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxviii) S.O. 530(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxix) S.O. 1904(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxx) S.O. 1892(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxii) S.O. 2123(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxxiii) S.O. 2582(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8E (Junagadh Section) in the State

of Gujarat.

- (xxxiii) S.O. 614(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxiv) S.O. 420(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xxxv) S.O. 2250(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvi) S.O. 549(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvii) S.O. 744(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.
- (xxxviii) S.O. 1183(E) published in Gazette of India dated 24th May, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxix) S.O. 2255(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xl) S.O. 2072(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xli) S.O. 2711(E) published in Gazette of India dated 10th November, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlii) S.O. 1869(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xliii) S.O. 2629(E) published in Gazette of India dated 30th October, 2012, making certain amendments in the Notification No. S.O. 1122(E) dated 18th May, 2011.
- (xliv) S.O. 421(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xlv) S.O. 2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlvi) S.O. 1970(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xlvii) S.O. 552(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and

operation of the National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(xlviii) S.O. 2504(E) published in Gazette of India dated 4th November, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.

(xlix) S.O. 2457(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(l) S.O. 2236(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of the National Highway No. 8E (Bhavnagar-Pipavav-Veraval Section) in the State of Gujarat.

(li) S.O. 2256(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.

(lii) S.O. 1775(E) to S.O. 1779(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 75E (Sidhi-Singrauli) in the State of Madhya Pradesh.

(liii) S.O. 2026(E) and S.O. 2027(E) published in Gazette of India dated 4th September, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.

(liv) S.O. 1710(E) published in Gazette of India dated 26th July, 2012, making certain amendments in the Notification No. S.O. 247(E) dated 8th February,

2012.

- (lv) S.O. 409(E) published in Gazette of India dated 13th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 45B, in the State of Tamil Nadu.
- (lvi) S.O. 635(E) published in Gazette of India dated 29th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of West Bengal.
- (lvii) S.O. 819(E) published in Gazette of India dated 13th April, 2012, making certain amendments in the Notification No. S.O. 2096(E) dated 19th September, 2011.
- (lviii) S.O. 834(E) published in Gazette of India dated 17th April, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.
- (lix) S.O. 987(E) published in Gazette of India dated 1st May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Tamil Nadu.
- (lx) S.O. 1060(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 215, in the State of Orissa.
- (lxi) S.O. 1061(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Bihar.
- (lxii) S.O. 1124(E) published in Gazette of India dated 16th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various

- sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxiii) S.O. 1154(E) published in Gazette of India dated 22nd May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (lxiv) S.O. 1266(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxv) S.O. 1267(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 60, in the States of West Bengal and Orissa.
- (lxvi) S.O. 1299(E) published in Gazette of India dated 6th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 9, in the State of Andhra Pradesh.
- (lxvii) S.O. 1321(E) published in Gazette of India dated 11th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Tamil Nadu.
- (lxviii) S.O. 1388(E) published in Gazette of India dated 20th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 18, in the State of Andhra Pradesh.
- (lxix) S.O. 1592(E) published in Gazette of India dated 16th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.

- (lxx) S.O. 1610(E) published in Gazette of India dated 19th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of Maharashtra.
- (lxxi) S.O. 1709(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxii) S.O. 1711(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxiii) S.O. 1712(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxiv) S.O. 1714(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Rajasthan.
- (lxxv) S.O. 1743(E) published in Gazette of India dated 6th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (lxxvi) S.O. 1768(E) published in Gazette of India dated 8th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.

- (lxxvii) S.O. 2048(E) published in Gazette of India dated 6th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24, in the State of Uttar Pradesh.
- (lxxviii) S.O. 2169(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxix) S.O. 2170(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxx) S.O. 2171(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Andhra Pradesh.
- (lxxxii) S.O. 2624(E) published in Gazette of India dated 30th October, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (lxxxiii) S.O. 2706(E) published in Gazette of India dated 9th November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 25, in the State of Uttar Pradesh.
- (lxxxiii) S.O. 2753(E) published in Gazette of India dated 21st November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.

(lxxxiv) S.O. 2764(E) published in Gazette of India dated 22nd November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.

(lxxxv) S.O. 422(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(lxxxvi) S.O. 1487(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(lxxxvii) S.O. 2474(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur to Ahmedabad Section) in the State of Gujarat.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lii) to (lxxxiv) of (1) above.

(Placed in Library. See No. LT 8885/15/13)

... (*Interruptions*)

12.03 ¼ hrs

**STANDING COMMITTEE ON FINANCE
67th to 71st Reports**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 –13):-

- (1) Sixty-seventh Report on Demands for Grants (2013-14) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Sixty-eighth Report on Demands for Grants (2013-14) of the Ministry of Finance (Department of Revenue).
- (3) Sixty-ninth Report on Demands for Grants (2013-14) of the Ministry of Planning.
- (4) Seventieth Report on Demands for Grants (2013-14) of the Ministry of Statistics and Programme Implementation.
- (5) Seventy-first Report on Demands for Grants (2013-14) of the Ministry of Corporate Affairs.

... (*Interruptions*)

12.03 ½ hrs

**STANDING COMMITTEE ON RAILWAYS
17th to 20th Reports**

SHRI T.R. BAALU (SRIPERUMBUDUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations contained in the 14th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on 'Demands for Grants - 2012-13 of the Ministry of Railways'.
- (2) Eighteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the 15th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on 'New Catering Policy - 2010 of Indian Railways'.
- (3) Nineteenth Report on the subject 'Passenger Amenities and Passenger Safety in Indian Railways'.
- (4) Twentieth Report on 'Demands for Grants- 2013-14 of the Ministry of Railways'.

... (*Interruptions*)

MADAM SPEAKER: Now, the hon. Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam Speaker, I would like to make a Statement regarding the rape of a minor child in Delhi and also a Statement regarding the Bangalore Bomb Blast.

MADAM SPEAKER: You can lay your Statements.

... (*Interruptions*)

12.04 hrs**STATEMENTS BY MINISTER**

(i) Incident relating to rape of minor child in Delhi.*

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE):
Madam, I beg to lay the following Statement on the Table of the House.

On 15th April, 2013 a five year old girl child was reported missing at Police Station-Gandhinagar in East District. A case FIR No. 146/13 was registered u/s 363 IPC the same evening at 10 p.m.

The Police started searching and conducting raids in the East District area. In the early hours of 17th April, 2013 the mother of the girl heard the weeping sound of the child on the ground floor of the same house where her parents lived on the first floor. The ground floor was found locked from outside. The Police was then informed. The Police broke open the door and recovered the child.

The girl was rushed to Swami Dayanand Hospital, which was the nearest hospital, where the Medico Legal Case (MLC) examination was conducted. The preliminary MLC confirms sexual assault of the brutal kind.

Accordingly, Section 342, 366A, 376A, 307 IPC and 5(M), 6 POCSO (Protection of Children from Sexual Offences) Act were added in the FIR.

Her condition was reported to be stable after an operation conducted in Swami Dayanand Hospital on 18th April, 2013. She was later shifted to AIIMS in the evening of 19th April, 2013 for better treatment where she has undergone another operation and presently her condition is reported to be stable.

In the meantime, on 19th April, 2013 some protesters were holding demonstration at the Dayanand Hospital where the Minister concerned of Delhi Government was visiting to enquire about the health of the child alongwith the local MP. Few protesters tried to break through the police cordon around the hospital in order to enter the premises.

* Laid on the Table and also placed in Library. See No. LT . 8885A/15/13

One ACP rank officer was seen on camera slapping one of the lady protesters. The said ACP, Shri B.S. Ahlawat has been placed under suspension with immediate effect.

A Departmental Enquiry shall be conducted by an Officer to be appointed by the GNCT of Delhi. Taking further note of the lapses in the investigation, the S.H.O. and the IO have been placed under suspension. The Joint CP (Vigilance) has been asked to conduct an enquiry. The Jt. C.P. (Vigilance) shall also enquire into the allegation that the local police paid some money to the father of the victim to hush up the case.

Meanwhile, the accused has been arrested in the night of 19th April, 2013 from Muzaffarpur District of Bihar. He was brought to Delhi on 20th April, 2013 and is presently under judicial custody. Medical Examination of the accused has also been conducted for DNA testing. In a further development another co-accused has been arrested late last night from Lakhisarai District of Bihar. Further investigation is on. Such incidents have been reported from other parts of country also.

... (*Interruptions*)

12.04 ½ hrs**(ii) Bomb Blast at Bangalore***

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE):
Madam, I beg to lay the following Statement on the Table of the House.

On 17.04.2013 a blast took place at about 10.15 AM in front of House No.74, Sai Nilaya Temple Street, Malleswaram, Bangalore-74 at about 120 feet North of the State BJP office. Since the nomination process for forthcoming Assembly Election was underway, the BJP office was being visited by large number of persons including the Chief Minister. A number of vehicles were also parked near the office building.

2. Preliminary investigations revealed that an IED on a parked motor cycle caused the explosion. No casualty was reported in the blast. However, 16 persons were injured including 11 police personnel. All the injured were admitted to nearby K.C. General Hospital and NIMHANS Hospital and Mallige Hospital. The blast and resultant fire caused extensive damage to three cars and three two wheelers which were parked next to the motor cycle. A Karnataka State Reserve Police Van and eight other four wheelers were also partially damaged because of the blast.

3. The State Police immediately rushed to the place of occurrence and cordoned off the area. NIA and NSG teams were also rushed to the scene of occurrence to assist the State Police in investigation. Forensic teams from CFSL Hyderabad and Karnataka State FSL jointly processed the crime scene along with NIA and NSG. The FSL experts opined that explosive materials used could be nitrate compounds. CCTV footage collected from the entry exit routes, toll tax gates, apartments, traffic junctions, temples and BJP office are being analyzed to locate the culprits. Around 50 eye witnesses' statements have been recorded and nearly 80 material objects processed from the crime scene to gather the evidence. An award of Rs. 5

* Laid on the Table and also placed in Library. See No. LT 8885A/15/13

Lakh has been announced by the Karnataka Police for anyone giving useful and credible information on the terror incident. Extensive searches are being conducted all over the city. A round the clock control room has also been established by State Police to gather information from public.

4. A case has been registered in Vyalikaval Police Station vide crime No.0118/2013 dated 17.04.2013 under section 121(A), 120(B), 121,123,201,435, 307,332 of IPC, 3,4,5,6 of Explosive Substances Act, 1908, Section 3 and 4 of Prevention of Damage of Public property Act and section, 3,10,11,13, 16,17,18,19, and 20 of Unlawful Activities Prevention Act, 1967. The Karnataka Police is investigating the case.

5. We also need to strengthen the intelligence set up of the States. We have been advising the states on this, but we have not seen much progress. We are trying to strengthen the humint component in our Intelligence Agencies. That will start yielding results. We also need to quickly put the NCTC in place. We have now a revised formulation of NCTC which takes care of the objections of the states.

6. We need to have tighter checks on explosives. MHA took the initiative and worked with the DIPP to put the Ammonium Nitrate rules in place. Now we are working with them and the NISG to put an explosives tracking system in place. But the problems will remain till the District Magistrates and Superintendents of Police have the stocks and consumption of the licensed explosives users checked more often and more stringently.

7. As I have stated above, the NIA, NSG, IB and the CFSL, are assisting the State Police, who are investigating the case.

... (Interruptions)

12.05 hrs

**ELECTION TO COMMITTEE
Indian Council of Medical Research**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to move the following -

“That in pursuance of sub-rule (18) of rule 15 and sub-rule (2) of rule 18 of the Rules, Regulations and Bye-Laws of Indian Council of Medical Research, New Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research, New Delhi *vice* Dr. (Smt.) Kruparani Killi, appointed as Minister, subject to the other provisions of the said Rules.”

MADAM SPEAKER: The question is:

“That in pursuance of sub-rule (18) of rule 15 and sub-rule (2) of rule 18 of the Rules, Regulations and Bye-Laws of Indian Council of Medical Research, New Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research, New Delhi *vice* Dr. (Smt.) Kruparani Killi, appointed as Minister, subject to the other provisions of the said Rules.”

The motion was adopted.

—————
... (*Interruptions*)

12.06 hrs

GOVERNMENT BILLS - Introduced

(i) Biotechnology Regulatory Authority of India Bill, 2013*

MADAM SPEAKER: Item No. 11, Shri S. Jaipal Reddy.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): Madam I beg to move for leave to introduce a Bill to promote the safe use of modern biotechnology by enhancing the effectiveness and efficiency of regulatory procedures and provide for establishment of the Biotechnology Regulatory Authority of India to regulate the research, transport, import, manufacture and use of organisms and products of modern biotechnology and for matters connected therewith or incidental thereto (*Interruptions*)

MADAM SPEAKER: Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Madam, I rise to oppose the introduction of Biotechnology Regulatory Authority of India Bill, 2013 on the following grounds.... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seat. Your leader is speaking, now

... (*Interruptions*)

SHRI BASU DEB ACHARIA : Madam, how the Biotechnology Department, which is the promoter Department, can be the regulator? Recently, the Standing Committee on Agriculture in its Report on Genetically Modified Foods and Crops, recommended that there should be a non-incumbency Regulatory Authority. By not implementing this recommendation, now, in order to help the multinational companies, who were to come and join our agricultural sector, the Government is

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 22.04.2013

bringing a Bill to regulate the Biotechnology mainly in the field of agriculture...
(*Interruptions*)

Instead of being pro-industry, the Biotechnology Regulatory Authority Bill should be a comprehensive bio-safety regulation to ensure bio-safety, bio-diversity, human and livestock health safety, environment protection etc., ideally be brought by the Ministry of Environment and Forests or as an alternative, through joint efforts of the Ministry of Health and Family Welfare and the Ministry of Agriculture.... (*Interruptions*)

This proposed Bill is not sync with the Biodiversity Act and the protection of Plant Varieties and Farmers' Rights Act.

The proposed Bill is not in consonance with various international protocols and conventions on bio-safety, bio-diversity, environment, human rights, etc., to which India is a signatory... (*Interruptions*)

MADAM SPEAKER: Okay. You have made your point.

Yes, Mr. Minister, now.

SHRI S. JAIPAL REDDY: Madam, the objection raised by Shri Basu Deb Acharia is untenable. Parliament is fully competent to give shape to the International Treaty. The Government of India is a party to the United Nations Conventions on Biological Diversity signed at Rio de Janeiro and Cartagena.

Therefore, the point of order or objection raised by Achariaji is untenable. It is done within the legislative competence of the Parliament of India. So, I stand by my Bill.... (*Interruptions*)

MADAM SPEAKER: Now, the question is:

“That the leave be granted to introduce a Bill to promote the safe use of modern biotechnology by enhancing the effectiveness and efficiency of regulatory procedures and provide for establishment of the Biotechnology Regulatory Authority of India to regulate the research, transport, import, manufacture and use of organisms and products of modern biotechnology and for matters connected therewith or incidental thereto.”

The motion was adopted.

MADAM SPEKAER: The Minister may now introduce the Bill.

SHRI S. JAIPAL REDDY: Madam, I introduce* the Bill.

* Introduced with recommendation of the President.

12.09 hrs**(ii) Regional Rural Banks (Amendment) Bill, 2013***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill further to amend the Regional Rural Banks Act, 1976.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Regional Rural Banks Act, 1976.”

The motion was adopted.

MADAM SPEAKER: The Minister may now introduce the Bill.

SHRI NAMO NARAIN MEENA: Madam, I introduce** the Bill.

... (*Interruptions*)

MADAM SPEAKER: What is this going on?

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.10 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.



* Published in the Gazette of India, Extraordinary, Part-II Section 2, dated 22.04.2013

** Introduced with recommendation of the President.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

14.0 ¼ hrs

At this stage, Shri Ganesh Singh, Shri Kalyan Banerjee, Shri Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

14.0 ½ hrs**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to take welfare measures in the interests of fishermen community in Andhra Pradesh

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the attention of the Government regarding the dire need for the overall welfare of fishermen community not only in my Warangal Parliamentary Constituency but also in entire Andhra Pradesh. India is dependent on agriculture as a major source of livelihood. To meet the growing demand of food, it has become necessary to catch the water/sea fishes. The Gangaputhra Community in Andhra Pradesh is engaged in this risky profession. The Modern Fishing Stalls which are proposed to be installed by Fisheries Department and State Fishermen Co-Operative Society federation should be given only to unemployed fishermen and women. Half of the total vacancies proposed to be made in Mandal, District and Revenue Divisions in the concerned Department of the State should be filled-in by family members of the deceased fishermen community. Old age pensions should be granted to the fishermen and women who are above 60 years. The boating facilities should be given only to unemployed fishermen in major reservoirs which are declared as tourist places like Ramappa , Pakala , Laknavaram , Badrakali , Waddepally etc. A

* Treated as laid on the Table

separate college for the development of Pisciculture should be established in Warangal District particularly for fresh water fishes. Fishermen who depend only on fishing and have lost their profession due to urbanization and abolishment of ponds and tank should be allotted the housing plots or the residing facilities in such places of abandoned tanks and ponds. Hostel facility and special financial scholarship support should be given to the fishermen students below poverty line in Warangal district, Andhra Pradesh.

(ii) Need to establish an Agriculture University in Tiruvannamalai district in Tamil Nadu

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the Government regarding the dire need to establish an agriculture university in Tiruvannamalai District in Tamil Nadu.

As the Government is well aware Tiruvannamalai District is basically an agricultural hub and consists only villages in the entire District. Tiruvannamalai District is also industrially backward and receives inadequate attention from the Government on agricultural related activities. More than 15 lakhs depend on agriculture in Tiruvannamalai District. Most of the farmers cultivate paddy and sugarcane in the district. Despite the District is famous for agricultural activities, not even a single Agriculture University has been set up. During my frequent visits to the District, the local farmers and their dependent communities implored me to take immediate measures to establish an agriculture university in Tiruvannamalai District to support and encourage the farming activities at various levels. I also hope that if an agriculture university is set up here, it will immensely benefit the local people besides the surrounding four districts which are also agriculture-based.

I, therefore, request the Hon'ble Minister for Agriculture to kindly look into the matter and initiate necessary immediate steps to establish an agriculture university in Tiruvannamalai District in Tamil Nadu.

**(iii) Need to include Bhojpuri language in
the Eighth Schedule of the Constitution**

श्री जगदम्बिका पाल (डुमरियागंज): भारत के विभिन्न राज्यों में बोली जाने वाली भोजपुरी भाषा को अभी तक संविधान की आठवीं अनुसूची में शामिल नहीं किया गया है जबकि लोक सभा सत्र में पूर्व गृहमंत्री श्री पी० चिदम्बरम जी ने भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल करने का आश्वासन दिया था लेकिन अभी तक उस पर कोई कार्यवाही नहीं हुई ।

अतः मैं भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल करने की मांग करता हूँ ।

**(iv) Need to set up a Mini Passport Seva Kendra in Karimnagar,
Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the Government regarding the dire need to start the Mini Passport Seva Kendra (PSK) in Karimnagar, Andhra Pradesh.

In this regard, I would like to state that in the year 2010, consequent upon my meeting with the then Hon'ble Minister for External Affairs, he was kind enough and promised to establish PSK in Karimnagar by shifting one of the three PSKs earmarked to be set up in Hyderabad. Later, the Hon'ble Minister has stated that since the number and locations of the PSKs were approved by the Union Cabinet, the location of any PSK in Andhra Pradesh cannot be altered. It was later decided to set up a Mini Processing Centre in Karimnagar. Later, the officials of Ministry of External Affairs visited Karimnagar and finalised the rented building for this purpose and also sanctioned necessary funds for carrying out refurbishing work (civil & electrical) in H.No.5-2-56, situated at Fatehpura, Karimnagar and also sanctioned the rent amount for a period of three years. The works were carried out by the Municipal Corporation of Karimnagar recently, i.e. 15th April, 2013 within the time frame specified for it. Now, it is time to take over the building by the External Affairs Ministry to start the operations. I, therefore, request the Hon'ble Minister for External Affairs to take over the building in Karimnagar and to open the Mini Passport Seva Kendra to cater to the needs of the people of my Constituency and adjoining districts without any further delay.

(v) Need to take steps for inclusion of Veerashaiva/Linga Balijas community of Andhra Pradesh in the Central list of Other Backward Classes

SHRI SURESH KUMAR SHETKAR (ZAHEERABAD): I would like to draw the attention of the Government regarding the request for Inclusion of Veerashaiva Lingayats/Linga Balijas of Andhra Pradesh in the Central List of OBC. I would like to state that the Veerashaiva Lingayats of A.P. have filed representation before the National Commission for Backward Classes (NCBC), New Delhi for inclusion of Veerashaiva Lingayats/Linga Balijas in the Central List of OBCs (NCBC). During the last hearing held on 6.2.2002, they have impressed upon the Commission to include this community in Central OBCs list. The State Committee of BC Welfare Association did not raise objection, and further recommended for inclusion of Veerashaiva Lingayats/Linga Balijas in the Central List and to give educational benefits. However, as this community was not included in the A.P. State Commission, they were informed during the said hearing to approach the National Commission only after inclusion of their community in the State List. Later, the A.P. State Commission for BCs after due process has recommended to the State Government for inclusion of this community in the list of BCs of A.P. and accordingly, the State Government had included Veerashaiva Lingayats/Linga Balijas in the list of BCs.

As suggested by NCBC on earlier hearing this community, accordingly, submitted a representation on 18.8.2010 to include this community in the Central List of BCs. To their surprise, they were supplied with the letter dated 6.2.2012 from NCBC informing the community that the representation for inclusion of Veerashaiva Lingayats in the Central OBC List cannot be considered as the request was already rejected on 4.7.2002. I state that the enquiry held on 6.2.2002 at Hyderabad for inclusion of this community in the Central OBC list was inconclusive and their representation was kept in abeyance as this community was

not included in the State List of BCs by that time. Hence, the authorities ought not to have rejected their representation.

In view of the above facts and circumstances, I earnestly request the Hon'ble Minister for Social Justice & Empowerment to recommend for inclusion of Veerashaiva Lingayats/Linga Balijas of Andhra Pradesh in the Central List of OBCs.

(vi) Need to upgrade Liquid Propulsion Systems Centre, Mahendragiri in Tamil Nadu as a separate Centre

SHRI S.S. RAMASUBBU (TIRUNELVELI): Liquid Propulsion Systems Centre (LPSC) situated at Mahendragiri in Tirunelveli District, Tamil Nadu, is a constituent unit of Indian Space Research Organisation (ISRO) which was started during 1984. It is one of the important units in the Indian Space activity as it contributes in major way for systems development, assembly, integration and testing of Liquid and Cryogenic Rocket Stages and High Altitude Testing of Satellite Propulsion systems and various other activities.

The present strength of LPSC, Mahendragiri is about 550 which includes senior scientists, technicians, administrative and supporting staff. It was established 25 years ago and it carries out major developmental activities. However, its Head Office and control is still in Valiamala which is located near Thiruvananthapuram in Kerala. Thiruvananthapuram in Kerala is already having VSSC and other small units Viz., TERLS, IISU besides APP in Alwaye. Another neighbouring State of Karnataka is having ISAC, ISTRAC Units in Bangalore and Master Control in Hassan.

LPSC, Mahendragiri is the only unit established under ISRO in Tamil Nadu. It is pertinent to mention here that various units under ISRO having even 250 employees or less are made as a separate centre. However, the LPSC, Mahendragiri has not yet been considered so far which has enough reason to be upgraded into a separate centre.

Keeping in view of the above, I urge upon the Union Government to kindly upgrade Liquid Propulsion systems Centre (LPSC), Mahendragiri as a separate centre empowered with all administrative powers having Headquarters in Tamil Nadu.

**(vii)Need to review the recommendations of the Shyamla Gopinath
Committee for Comprehensive Review of Mahila Pradhan Kshetriya Bachat
Yojana**

SHRI K. P. DHANAPALAN (CHALAKUDY): Mahila Pradhan Kshetriya Bachat Yojana (MPKBY) is a saving scheme targeted at the poor and deprived and launched in 1970s by the then Prime Minister Late Smt. Indira Gandhi to develop the habits of small savings among the housewives and the weaker section of the society. The scheme has provided employment to lakhs of unemployed women from the weaker section of the society. So far the scheme had been successful since it could develop a habit of small saving among the rural and unprivileged and could collect a huge amount of money for the government as small deposits and savings. However it is understood that the Government has recently received a report of the Committee headed by Ms Shyamala Gopinath which recommends a number of reforms including slashing the commission of the Mahila Pradhan Agents. The recommendations if accepted is likely to defeat the object and purpose of the scheme and will seriously affect the success of the scheme.

Under these circumstances, I would urge the Government to review the recommendations of the Shyamala Gopinath Committee and reject the proposal which is against the spirit of the scheme.

(viii) Need to extend the time-limit for repayment of interest free agriculture loan by farmers

श्री इज्यराज सिंह (कोटा): मैं इस बात की ओर ध्यान दिलाना चाहता हूँ कि सरकार द्वारा किसानों को एक लाख रुपये के ऋण को ब्याज मुक्त किया हुआ है अगर इसका भुगतान वित्तीय वर्ष की समाप्ति से पूर्व कर दिया जाए। यह वित्तीय वर्ष 31 मार्च को समाप्त होता है। यह स्कीम किसानों के लिए बहुत ही अच्छी है। किसान अपने खेतों पर खेती-बाड़ी करने के लिए एक लाख रुपये का ऋण लेता है और अपनी दो फसलों पर पूरे साल मेहनत करता है। अक्टूबर और नवम्बर में बोई जाने वाली फसलें जलवायु के बदलाव के कारण मार्च के बाद ही पकती हैं। प्रायः अप्रैल का पूरा महीना बीत जाने के बाद फसल पकती है और तभी किसान अपनी फसल को काट पाता है। काटने के बाद भी फसल को बाजार में बेचने के लिए कुछ समय लग जाता है जिसके कारण उपरोक्त एक लाख ऋण पर ब्याज मुक्त किसानों को नहीं मिल पाता है क्योंकि अपनी फसल को बेचकर ही किसान अपने ऋण को चुका पाने में समर्थ हो पाता है एवं किसान मार्च से पूर्व अपनी फसल के नहीं पकने के कारण काट नहीं पाते हैं। मार्च महीने के बाद उनको ब्याज देना पड़ता है।

सरकार से अनुरोध है कि सरकार उपरोक्त किसानों को एक लाख के ब्याजमुक्त ऋण को भुगतान करने की सीमा अप्रैल महीना तक बढ़ा देना चाहिए जिससे किसान अपनी फसल को अप्रैल महीना में बेचकर अपने ऋण का भुगतान कर सकें।

(ix) Need to develop places of religious and cultural importance in Santhal Pargana of Jharkhand as tourist destinations

SHRI NISHIKANT DUBEY (GODDA): The problems of Santhal Pargana of Jharkhand can only be solved through comprehensive plan of action where special emphasis on development of the basic infrastructure is needed to be given utmost importance. To achieve this objective, the development of culturally known places having good tourist potential is needed to be given priority and developed to the international standards. I request the Government of India for the inclusion of following 14 important places of Santhal Pargana (Old Aang Pradesh) area in the map of Rural, Religious and Cultural tourism:

1. Deoghar
2. Karangadhi at Bhagalpur
3. Basukinath
4. Parasnath
5. Mandar Mountain
6. Vikramsila
7. Champapuri
8. Tarapith
9. Trikut Mountain
10. Sultanganj
11. Bateshwar Sthan
12. Maluti
13. Sahibganj Fossils
14. Tapovan

(x) Need to construct railway lines on Sardarsahar-Hanumangarh, Sikar-Norwa, Bhiwani-Loharu-Pilani-Churu, Churu-Taranagar-Nohar, Suratgarh-Sardarsahar-Taranagar-Sadulpur routes under North Western Railway

श्री राम सिंह कस्वां (चुरु): पिछले रेल बजटों में उत्तर-पश्चिम रेलवे में सरदारशहर से हनुमानगढ़, सीकर-नोरवा, भिवानी-लोहारू-पिलानी-चुरु, चुरु-तारानगर-नोहर, सूरतगढ़-सरदारशहर-तारानगर-सादुलपुर, नई रेल लाइन डालने के सर्वेक्षण के आदेश हुए थे। इनके सर्वेक्षण का कार्य भी पूर्ण हो चुका है, लेकिन एक भी नई रेल लाइन डालने की स्वीकृति जारी नहीं की गई है। उक्त क्षेत्र रेल लाइनों से वंचित है। वर्षों से इसकी मांग की जा रही है।

मेरी सरकार से मांग है कि अविलम्ब उक्त नए मार्गों पर रेल लाइन डालने के आदेश जारी कर जनता को राहत प्रदान की जाए।

(xi) Need to set up a National Institute of Communicable Diseases in Ahmedabad, Gujarat

डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): मैं गुजरात में नेशनल इन्स्टीट्यूट ऑफ कॉम्युनिकेबल डिजीजेज की स्थापना के लिए निवेदन करता हूँ। गुजरात में बार-बार विभिन्न प्रकार के संक्रामक रोग से असंख्य लोग प्रभावित होते हैं। ऐसे भयानक रोगों के निदान एवं उपचार हेतु ऐसी स्टेट ऑफ द आर्ट इन्स्टीट्यूट की स्थापना जरूरी है। गुजरात सरकार ने इसकी स्थापना हेतु भारत सरकार को ज्ञापन भी प्रस्तुत किया है, मगर इस दरखास्त को नामंजूर किया गया है।

गुजरात में ऐसे संक्रामक रोगों जैसे कि चांदीपुरा बायरस, सी सी ऐच ऐफ, हेपाटाइटिस-बी, कॉलेरा, लेप्टो स्पाइरोसीस जैसी जानलेवा बीमारियां बार-बार फैलती हैं। ऐसी जानलेवा बीमारियों की शीघ्र जांच और निदान के लिए सीरम सेम्पल लेबोरेटरी की व्यवस्था अत्यंत जरूरी है। गुजरात में ऐसी बीमारियां बार-बार फैलती हैं, इसलिए अहमदाबाद में नेशनल इन्स्टीट्यूट ऑफ कॉम्युनिकेबल डिजीजेज (एनआईसीडी) की स्थापना शीघ्र की जाए।

**(xii) Need for inclusion of Sagar district of Madhya Pradesh
under backward Regions Grant Fund Programme**

श्री भूपेन्द्र सिंह (सागर): मध्य प्रदेश में सागर अत्यंत पिछड़ा हुआ जिला है। जहां बड़े उद्योग और कारखाने नहीं होने से सागर जिले की आर्थिक उन्नति नहीं हो पा रही है। सागर संभाग में दमोह, टीकमगढ़, छतरपुर और पन्ना जिले योजना आयोग की पिछड़ा क्षेत्र अनुदान निधि के अंतर्गत आते हैं। जबकि इन चारों जिलों की तरह ही आर्थिक और औद्योगिक पिछड़ेपन के हालात सागर जिले में भी हैं। लेकिन सागर जिला पिछड़ा क्षेत्र अनुदान निधि के अंतर्गत शामिल नहीं है।

अतः अनुरोध है कि सागर जिले को भी पिछड़ा क्षेत्र अनुदान निधि के अंतर्गत शामिल किया जाए।

(xiii) Need to provide adequate compensation to farmers whose land has been acquired for Delhi-Howrah Freight Corridor Project in Fatehpur parliamentary constituency in Uttar Pradesh

श्री राकेश सचान (फतेहपुर): मेरे संसदीय क्षेत्र फतेहपुर से दिल्ली-हावड़ा रेल फ्रेट कारीडोर प्रोजेक्ट गुजर रही है। इस नई रेल लाईन का निर्माण दोनों देश भारत एवं जापान के कलोबरेशन की कंपनी के द्वारा कराया जा रहा है और उक्त रेलवे प्रोजेक्ट के लिए किसानों की उपजाऊ जमीन का अधिग्रहण किया गया है। किसानों की उपजाऊ जमीन का मुआवजा बहुत ही कम निर्धारित किया गया है। किसानों को मुआवजे के रूप में एक किस्त कुछ धनराशि के रूप में दी गयी है। इस नई रेल लाईन के निर्माण से जहां रेलवे को फायदा होगा परंतु किसानों का अत्यधिक नुकसान होने के कारण उनमें काफी रोष है। फतेहपुर क्षेत्र में रेल लाईन में आँग, कुंवरपुर, खागा और बहरामपुर स्थिति रेल फाटक घंटों बंद रहते हैं जिससे इन फाटकों में हमेशा जाम बना रहता है तथा नई लाईन के निर्माण से जाम की स्थिति और भी खराब हो जायेगी, इसे देखते हुये इन स्थानों पर नए रेल ओवर ब्रिज का निर्माण किए जाने की अत्यन्त आवश्यकता है। फतेहपुर स्टेशन में प्लेटफार्म संख्या 4 के लेबल को उंचा किया जाये, प्रत्येक प्लेटफार्मों में ठंडे पानी की दो-दो मशीनों को लगाये जाने की अत्यंत आवश्यकता है तथा रेल टिकट खिड़की व आरक्षण काउंटरों की संख्या को बढ़ाया जाये।

अतः मैं मांग करता हूँ कि फतेहपुर जनपद के किसानों की अधिगृहित जमीन का मुआवजा बढ़ा कर शेष बचे हुए मुआवजा राशि को जल्द दिये जाने की व्यवस्था की जाये साथ ही उनके परिवार के एक सदस्य को योग्यता के अनुसार रेलवे में नौकरी भी दी जाये तथा रेलवे ओवर ब्रिजों का निर्माण अति शीघ्र कराये जाने के साथ उठाये गये सभी मुद्दों पर यथाशीघ्र कार्यवाही की जाये।

(xiv) Need to provide adequate remuneration to sugarcane growers in Sitapur district of Uttar Pradesh

श्री अशोक कुमार रावत (मिसरिख): हमारा देश किसानों का देश है तथा हमारे देश की 70 प्रतिशत आबादी खेती पर ही निर्भर है। गांव वासियों का आज भी मुख्य कार्य खेती करना है। लेकिन, आज हमारे देश में विशेषतः उ०प्र० में गन्ना कृषकों की स्थिति अत्यंत ही दयनीय एवं शोचनीय बनी हुई है। उन्हें गन्ने का लाभकारी मूल्य नहीं मिल पा रहा है। यह सत्य है कि हमारे देश के किसानों को कृषि पारिस्थितिकी की कमी का सामना करना पड़ता है, जिसमें आदानों की उच्च लागत, सिंचाई की अपर्याप्तता, क्रेडिट समस्याएँ, अपर्याप्त जानकारी प्रशिक्षण की कमी, पर्यावरण प्रदूषण, पानी और छोटी जोत की कमी, तकनीकी कृषि परिस्थिति इत्यादि समस्याएँ शामिल हैं। लेकिन, इन समस्याओं के अतिरिक्त एक ऐसी गंभीर समस्या भी गन्ना कृषकों के समक्ष उत्पन्न हो रही है, जो अति दुष्कर है।

देश में विशेषतः उत्तर प्रदेश राज्य की तहसील मिसरिख, जनपद सीतापुर (उ०प्र०) में रामगढ़ और जवाहरपुर में स्थित चीनी मिलों के प्रबंधकों द्वारा गन्ना खरीद पर्वी गन्ना किसानों को सीधे न देकर बीच के कथित दलालों को दी जा रही है और ये कथित दलाल गन्ना खरी पर्वी के माध्यम से किसानों से कम कीमत पर गन्ना खरीदकर मिलों को निर्धारित मूल्य पर गन्ना उपलब्ध करवा रहे हैं। इस प्रकार से गन्ना किसानों का भारी आर्थिक शोषण किया जा रहा है, जिस कारण उनमें भारी आक्रोश व्याप्त है।

अतः मेरा सरकार से अनुरोध है कि वह देश के गन्ना किसानों विशेषकर उ०प्र० राज्य के जनपद सीतापुर में रामगढ़ और जवाहरपुर में स्थित चीनी मिलों द्वारा गन्ना किसानों को सीधे गन्ना खरीद पर्वी की उपलब्धता सुनिश्चित करवाकर उन्हें आर्थिक शोषण से मुक्त किए जाने हेतु आवश्यक कार्यवाही करें।

(xv) Need to stop land erosion caused by the river Ganga in Danapur Sub-Division under Patliputra Parliamentary Constituency, Bihar

प्रो. रंजन प्रसाद यादव (पाटलिपुत्र): मैं दानापुर प्रखंड दियारा, पटना (बिहार) के गंगहारा, पतलापुर, शंकरपुर, हेतनपुर, कासिमचक, पानापुर, मानस नया पानापुरा नवदियरी, नकट, छीतरचक, तीवारी टोला, रमसापुर, गरीपटी, बरियारचक, सीधीनपुर, दुधिया, अकिलपुर, सहहली, बंगला, वतरौली और पकौलिया क्षेत्रों में गंगा नदी के बहाव के कारण हो रहे भूमि कटाव के संबंध में केंद्रीय सरकार का ध्यान दिलाना चाहता हूँ ।

दानापुर प्रखंड मेरे निर्वाचन क्षेत्र पाटलीपुत्र में आता है । उपर्युक्त गाँवों की आबादी करीब पचास हजार से ऊपर है और गाँव की जनता केवल कृषि पर ही आधारित है । यह भूमि कृषि योग्य काफी उपजाऊ है । गंगा के कटाव से ग्रामीण जनता काफी परेशान है और घर, मकान हर साल गंगा के कटाव से प्रभावित हो रहे हैं तथा यहां की जनता को काफी कठिनाइयों का सामना करना पड़ता है ।

मैं इस संबंध में दानापुर अनुमंडल पदाधिकारी की एक रिपोर्ट के बारे में सदन को अवगत कराना चाहता हूँ जिसके अनुसार दियारा क्षेत्र में मिट्टी का कटाव हो चुका है जिसे रोकने के लिए आवश्यक व्यवस्था करना अति आवश्यक है । कटाव वर्षा ऋतु में प्रतिवर्ष होता है ।

गंगा नदी के द्वारा कटाव होने से लोग काफी डरे हुए हैं तथा दूसरी जगह विस्थापित हो रहा हैं ।

अतः मेरा जल संसाधन मंत्री से अनुरोध है कि इस गंगा नदी के द्वारा हो रहे कटाव को तुरंत रोकने हेतु संबंधित विभाग के पदाधिकारियों को आवश्यक निर्देश दें जिससे यहां की जनता सुखमय एवं जोखिम मुक्त जिन्दगी बिता सके ।

**(xvi)Need to protect and conserve Thatte Nahar in Aurangabad district,
Maharashtra**

श्री चंद्रकांत खैरे (औरंगाबाद): मेरे संसदीय क्षेत्र महाराष्ट्र के औरंगाबाद जिले के गोगानाथ नगर में प्राचीन थट्टे नहर है। इस नहर की पाइप लाइन 6 से 7 किलामीटर लंबी और व्यास 8 से 12 इंच है और ये भूमि से 20 फुट नीचे है। भारतीय पुरातत्व सर्वेक्षण ने एक अधिसूचना दिनांक 22 सितंबर 2009 के माध्यम से इस नहर को केंद्रीय संरक्षित स्थल के रूप में अधिसूचित किया जिसके तहत 3 से चार मीटर और कहीं कहीं 5 से 10 मीटर की दूरी पर निर्माण कार्य की अनुमति नहीं है, परंतु भारतीय पुरातत्व सर्वेक्षण का क्षेत्रीय कार्यालय इस दूरी को 100 मीटर रखना चाहता है जिसके कारण दस दशकों से रहने वाले 25 हजार परिवारों की बसावटों को खतरा हो गया है। आश्चर्य की बात है कि एक सूचना के अधिकार के तहत भारतीय पुरातत्व सर्वेक्षण ने बताया है कि थट्टे नहर को संरक्षित करने के संबंध में कोई अधिसूचना जारी नहीं की गई है और न ही इसे राष्ट्रीय स्मारक धरोहर के रूप में घोषित किया गया है। एक तरफ सूचना है कि राष्ट्रीय धरोहर में नहीं रखा है और दूसरी तरफ थट्टे नहरी को संरक्षित करने की सूचना कर दी गयी इससे संशय और संदेह पैदा हो रहा है।

मेरा सरकार से अनुरोध है कि कोई इस तरह से रास्ता निकाला जाये जिससे थट्टे नहर को संरक्षित किया जाये और इस नहर के आसपास रहने वाले 25 हजार परिवार के बसावटों को भी कोई नुकसान न हो और साथ थट्टे नहर को संरक्षित करने के संबंध में जो संशय और संदेह है उसको भी दूर किया जाये।

(xvii) Need to address the problems being faced by tenant farmers in the country particularly in Andhra Pradesh

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the attention of the Government regarding the dire need to take steps for the overall interests of the tenant farmers not only in Andhra Pradesh but all over the country.

The House is well aware that even though the Gram Sabha approves the holdings of the farmers' lands belonging to tenant farmers, the banks are rejecting their applications in sanctioning the loans for unknown reasons. Banks are failing to recognize the real tenant farmers and are also insisting for documents transacted between the land owners and the tenant farmers to avail the loan. Already, the lack of land reform in Andhra Pradesh at the gram sabha level makes the plight of tenant farmers who account for a third of the farmers in the State worse. Tenancy farming has grown and there are more than 40 lakh such farmers across the State. Most of them are debt ridden. The few rights that they enjoy are inadequate. They account for a large number of farm suicides in the State and drought is also adding to their woes. Even when compensation is paid out for crop losses, the same is grabbed by the owner whose land the tenant has leased for farming. Getting loans from banks is a tiring and cumbersome process. Tenant farmers have little security of tenure. The commissions set up for this purpose have made major observations and recommendations relating to this group earlier. In practice, the Government has done nothing about them. The actual loan figures announced by the Govt. of A.P. are not matching with the loan figures given by each bank during the last four years.

I, therefore, request the Hon'ble Union Ministers for Agriculture & Finance to kindly intervene in the matter and initiate necessary steps to overcome the problems being faced by the tenant farmers at the field level not only in A.P. but all over the country in the coming kharif and rabi seasons by preparing a comprehensive policy and amending the existing laws related to agriculture and banks at every stage.

(xviii) Need to ensure adequate supply of power in Bihar

श्री जगदानंद सिंह (बक्सर): बिजली की कमी के चलते बिहार के गांव अंधकार में डूबे हुए हैं। बिहार राज्य के लिए केंद्रीय प्रक्षेत्र से आवंटित बिजली की आपूर्ति मात्र कुछ शहरों में घरेलू खपत के लिए की जा रही है। 38 जिले वाले राज्य के जिले मुख्यालय में भी बिजली का न मिलना पेयजल के लिए भी समस्या पैदा कर रहा है। खेती के लिए तो बिजली का दर्शन भी असंभव है। जहां कृषि अर्थव्यवस्था वाले राज्यों में उपलब्ध बिजली में से 40-45 प्रतिशत खेती के लिए दी जाती है वहीं कृषि प्रधान राज्य बिहार में औसतन 15 प्रतिशत से भी कम बिजली खेती के लिए दी जा रही है।

बिजली की कभी कभी आपूर्ति होने पर भी गांव एवं खेती के लिए लगे ट्रांसफार्मर जल जाने के कारण लोग अंधकार में रहने के लिए विवश हैं। राज्य में 25,000 से अधिक ट्रांसफार्मर जले हैं। राजीव गांधी विद्युतीकरण योजना के तहत विद्युतीकृत अधिकांश गांवों में ट्रांसफार्मर के अभाव में आपूर्ति बाधित है। शहरों में की गई बिजली आपूर्ति का अधिकांश हिस्सा, टेकनिकल एवं कॉमर्शियल लॉस जिसकी सीमा 45 प्रतिशत से भी अधिक है, होती है।

संकट तब और बढ़ जाता है जब केंद्रीय प्रक्षेत्र से आपूर्ति होने वाली बिजली तापघरों में कोयले के अभाव में चलते बाधित हो जाती है। पूर्वी प्रक्षेत्र से बिहार राज्य को प्राप्त होने वाली बिजली का कुप्रभाव बिहार राज्य की आबादी को झेलना पड़ रहा है। बिहार राज्य का अपना उत्पादन शून्य है। काटी थर्मल पावर स्टेशन इसलिए बंद कर दिया गया है कि बिहार राज्य विद्युत बोर्ड खरीदी गई बिजली का पैसा नहीं दे पा रहा है जिसका दुष्परिणाम राज्य की जनता को झेलना पड़ रहा है। केंद्रीय प्रक्षेत्र से बिजली आपूर्ति विभिन्न कारणों से पर्याप्त नहीं हो पा रही है। राज्य की समस्या को दूर करने में यदि केंद्रीय सरकार आगे नहीं आएगी तो 10.50 करोड़ की आबादी वाले राज्य की परेशानी दूर करना असंभव हो जाएगा।

पावर रिफार्म 2003 के तहत केंद्र और राज्यों में बनी सहमति के आधार पर राज्य और केंद्र अपनी-अपनी भूमिका अदा करे ताकि अंधेरे में डूबे बिहार राज्य के लोगों को राहत मिले तथा किसानों को होने वाली क्षति से बचाया जा सके।

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 23rd April, 2013 at 11 a.m.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday April 23, 2013/Vaisakha 3, 1935 (Saka).
